

**CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH**

C.P. NO.: 24/2001 IN O.A. No. 406/99.

Dated this Tuesday, the 21st day of August, 2001.

CORAM : Hon'ble Shri B. N. Bahadur, Member (A).
Hon'ble Shri S. L. Jain, Member (J).

G. M. Meshram ... Petitioner.
(By Advocate Shri A. I. Bhatkar)

VERSUS

Union of India & Others

AND

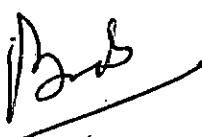
1. VADM.V. PASRICHA, PVSM, AVSM, NM
The Flag Officer,
Commanding-In-Chief (HQ),
Western Naval Command,
S.B. Singh Marg,
Mumbai - 400 001.
2. RADM P. JAITLEY, AVSM, VSM,
The Admiral Superintendent,
Naval Dockyard, Lion Gate,
Mumbai - 400 023. ... Respondents.

(By Advocate Shri V. S. Masurkar)

TRIBUNAL'S ORDER

We have before us for consideration C.P. No. 24/2001 arising out of orders made in O.A. No. 406/99. Respondents had issued orders dated 07.03.2000 i.e. very soon after the orders were made in the O.A. However, its implementation had been delayed. This is explained to us by Shri A.I. Bhatkar, Learned

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Counsel for original Applicant, who assisted us today. We have also heard the Learned Counsel for original Respondents, and have perused the written reply filed by the RADM P. Jaitly, Admiral Superintendent, Naval Dockyard, Lion Gate, Mumbai.

2. The short position is that, although the orders were made soon after judgement, their implementation was delayed. It is explained in the Written Statement and again reiterated by the Learned Counsel for Respondents that the implementation took time because reference had to be made to the Headquarters in New Delhi, and also clearance had to be obtained from other agencies. The correspondence thus took a very long time. Thus, while we note that the matter has been delayed for compliance, we do not see any intention or desire for wilful disobedience and hence discharge the contempt notice issued and reject the contempt petition. No costs.

(S. L. JAIN)
MEMBER (J).

(S. L. JAIN)
MEMBER (J).

(B. N. BAHADUR)
MEMBER (A).

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~~order,~~ : Appended
to Application, respondent(s)
on 10/910

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